

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI BENCH 'F',  
NEW DELHI

BEFORE SHRI N. K. BILLAIYA, ACCOUNTANT MEMBER, AND  
SHRI K. N. CHARY, JUDICIAL MEMBER

ITA No. 153/DEL/2017  
[Assessment Year: 2012-13]

The D.C.I.T.  
Circle  
Karnal

Vs.

Piccadilly Agro Industries Ltd  
Umri Road, Bhadson, Karnal

PAN No. AABCP 7343 R

(APPELLANT)

(RESPONDENT)

Appellant by : Smt. Ashima Neb, Sr. DR

Respondent by : None

Date of hearing: 11/04/2019

Date of Pronouncement: 11/04/2019

**ORDER**

**PER N. K. BILLAIYA, ACCOUNTANT MEMBER:**

With this appeal, the Revenue has challenged the correctness of the order of the Id. CIT(A), Karnal dated 18.11.2016 pertaining to A.Y 2012-13.

2. Vide letter dated 05.04.2019, Additional CIT, Karnal Range, Karnal has directed the ld. DR to withdraw the appeal consequent to the Circular No. 3/2018 dated 11.07.2018 issued by the CBDT.

3. The ld. DR submitted the said letter.

4. On the basis of the said letter, the appeal is dismissed as withdrawn.

5. In the result, the appeal of the revenue in ITA No. 153/DEL/2017 is dismissed.

**Order pronounced in the open court on 11.04.2019.**

**Sd/-**

**(K.N. CHARY)  
JUDICIAL MEMBER**

**Sd/-**

**(N. K. BILLAIYA)  
ACCOUNTANT MEMBER**

Dated: 11<sup>th</sup> April, 2019

VL

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR, ITAT

**ASSISTANT REGISTRAR  
ITAT, NEW DELHI**

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	